

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 195 OF 2020

IN THE MATTER OF:

PUTTA SUDHAKAR YADAV

..... Applicant

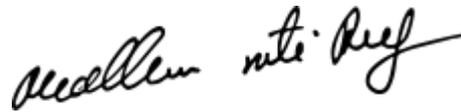
Vs

STATE OF ANDHRA PRADESH AND OTHERS.

.... Respondents

REPORT FILED BY THE PCCF 3RD RESPONDENT

DATE – 28.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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COMPLIANCE REPORT
FILED BY THE PRL. CHIEF CONSERVATOR OF FORESTS & HEAD OF
FOREST FORCE, ANDHRA PRADESH IN O.A NO. 195 OF 2020 BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTH ZONE CHENNAI ITS
FINAL ORDER DATED 02-09-2022.

I respectfully submit that, the Hon'ble Tribunal in their orders dt.02.09.2022 in O.A.No.195 of 2020 have allowed the O.A. in part and disposed the application with the following directions, and the compliance thereof is submitted here under:

Point No.1:- To examine whether land in question, which is categorized as “Forest” in Revenue records can be considered for conversion to agricultural purposes as per the provisions of Forest (Conservation) Act, 1980.

It is submitted that the Expert Committee constituted as per Hon'ble NGT(SZ)Chennai judgment under Chairmanship of Chief Conservator of Forests, Kurnool Circle, Kurnool opined that “not be considered for conversion to agricultural purposes as per the provisions of Forest (Conservation) Act, 1980”.(copy of Minutes of Meeting dt:25-04-2023 is enclosed herewith
(ANNEXURE-1)

Point No.2:- The distance between the impugned lands and Sri Lankamalleswara Wildlife Sanctuary and whether the lands in question are falling within Tiger Corridor.

It is submitted that the impugned lands i.e., Sy.No.507 is adjacent to Sri Lankamalleswara Wildlife Sanctuary boundary (i.e. zero distance) and Sy. No. 506/B is adjacent to the Machupalli Block boundary Compt. No.99 (notified u/s 4 of AP Forest Act 1967) and the southern boundary of Sy. No.506/B is at a distance

of 1.52 Km to Sri Lankamalleswara Wildlife Sanctuary boundary. These two survey numbers are adjacent to the existing Tiger Corridor and Sanctuary. (Map showing the distance from impugned lands to the Sanctuary and Tiger Corridor is enclosed herewith)(**ANNEXURE-2**).

Point No.3:- Pending decision on the issue of conversion of lands, the occupation of the Forest lands is to be treated as persons in possession of the land against law.

- a) It is submitted that the Revenue Divisional Officer, Badvel has stated in his report addressed to the District Collector, Kadapa vide Ref.No.E/162/2023, dt:04-05-2023 **ANNEXURE-3** that “the land in survey No.506-B, extent 38.94 acres and Sy.No.507, extent 267.56 acres total extent of 306.50 acres of Nandyalampet Village of Mydukur Mandal is classified as Forest as per RSR, subsequently 122 temporary D-Form pattas were issued to an extent of 159.58 acres in both survey numbers 506-B and 507 in the year 2005 by the then Tahsildar, Mydukur. In remaining extent of 146.92 acres (i.e. 306.50 acres – 159.58 acres =146.92 acres) there are encroachments to an extent of 15.56 acres raised by Mango trees and Mixed Horticulture crops and one bore well existing on ground”.
- b) It is submitted that, “during the inspection, he noticed that no one is in possession and enjoyment who were issued temporary D-Form pattas for the land in Sy. Nos. 506-B and 507 of Nandyalampet Village of Mydukur Mandal and there is an encroachment to an extent of 8.76 acres for which issued temporary D-Form pattas and 3 un-used

borewells and 1 (one) small shed are existing. Under these circumstances, the Tahsildar, Mydukur has issued public notice and called for objections from the Temporary D-Form patta holders as to why they are not in possession and enjoyment in the land of Sy. No. 506-B and 507 of Nandyalampet Village and asked them to furnish claims and objections within 15 days.

- c) It is submitted that In response to the notice, 25 temporary D-Form patta holders were responded and furnished connected documents possessed with them and they were agreed that they are not cultivating the lands and they are residing at Mydukur, Chapadu and Proddatur Mandals etc. Since no claims / objections were received from remaining temporary D-Form patta holders within the stipulated time, the Tahsildar, Mydukur has resumed the lands in Sy. No. 506-B and 507, extent 159.58 acres to Government vide Ref. No. B / 854 / 2020, Dt. 06-03-2023 due to the temporary D-Form patta holders were not in cultivation and possession of the said lands. **Hence, an extent of 159.58 acres of land in Sy. No. 506-B and 507 of Nandyalampet Village of Mydukur Mandal has been resumed and restored to the Government. Hence submitted that the rights over the land is vested with the Government”.**

- d) It is submitted that the Revenue Divisional Officer, Badvel submitted that “the Tahsildar, Mydukur has resumed an extent of 159.58 acres in Sy. No. 506-B and 507 through the resumption order vide proceedings Ref. No. B/ 854 / 2020, Dt. 06-03-2023 and hence the entire extent of 306.50 acres in Sy. No. 506-B and 507 of Nandyalampet Village may be

handed over to Forest Department. The other extent whatever under encroachment by means of Horticultural crops is already under the control of Forest Department”.

- e) Further it is submitted that finally, the Revenue Divisional Officer, Badvel has submitted that “the subject land is classified as “Forest land” as per RSR, actually it is not under the control of Forest Department and vests with Revenue Department”.
- f) It is submitted that the report was submitted to the District Collector, Kadapa that, “as such, since the Government is under obligation to transfer the Government vacant lands to Forest Department towards compensatory afforestation for having acquired / utilized the forest lands for different public purposes viz. formation of Irrigation Projects, National Highways etc. The land in Sy. No. 506-B and 507 of Nandyalampet Village with an extent of extent of 306.50 acres **may be kept in Land Bank** to transfer the same to Forest Department towards Compensatory Afforestation”.

Point No.4:- The Revenue Department should state whether the original allottees who were displaced due to the reservoir project and in case they have sold the lands are not in possession, the lands should be restored to Government.

It is submitted that the reply to the Point No.3 holds good. As per R.D.O, Badvel report “an extent of 159.58 acres of land in Sy. No. 506-B and 507 of Nandyalampet Village of Mydukur Mandal has been resumed and restored to the

Government. Hence submitted that the rights over the land are vested with the Government”.

Point No.5:- In case the Government is not interested to seek clearance under Forest (Conservation) Act,1980 the persons to whom temporary pattas are granted should be shifted from the subject lands. This action should be done within six months from the date of the order(02.09.2022).

It is submitted that the District Collector, Kadapa is yet to be give reply on this point. The undersigned personally requested to the District Collector, Kadapa to reply on the points pertaining to him.

Point No.6:- To assess the Tiger population growth and also examine whether there is any need for expanding the sanctuary area and widening of the corridor in near future.

It is submitted that based on the previous census reports, the movements of Tiger were also noticed through camera traps placed in the existing Tiger Corridor connecting Nagarjuna Sagar Tiger Reserve, Srisailam and SV National Park, Tirupathi and Sri Lankamalleswara Wildlife Sanctuary. Besides the above, more number of Schedule-I animals and herbivores like Antelope, Deer and Sloth bear were sighted in the Tiger Corridor connecting Nagarjuna Sagar Tiger Reserve, Srisailam and SV National Park, Tirupathi and Sri Lankamalleswara Wildlife Sanctuary. Hence, there is likely to be an increase in the Tiger population and there is every chance of the Tiger to come in the subject areas and cause man-animal conflicts. **Therefore, as opined by the Committee, the Sy. No. 506 B and 507 having an extent 38.94 acres and extent 267.56 acres respectively of Nandyalampet Village can become buffer zone** connecting Nagarjuna Sagar

Tiger Reserve, Srisailam and SV National Park, Tirupathi since they are adjacent to the Reserve Forests, Wildlife Sanctuary and also falling in the Eco-Sensitive zone of Sri Lankamalleswara Wildlife Sanctuary.

Point No.7:- To prevent man-animal conflict in the area, suggest measures to be taken.

It is submitted that the impugned area is adjacent to the Wildlife Sanctuary. To prevent man-animal conflict in the area, the following measures are suggested.

- 1) Water resources in the area is to be increased by way of constructing Percolation Kuntas, Check dams, Rock fill dams etc.
- 2) Development of species oriented grass lands along with certain shade trees.
- 3) Erection of sign boards outside RF.
- 4) Providing fencing on subsidy to the farmers by requesting by Government for additional funds
- 5) Payment of compensation for crop damages
- 6) Conducting Publicity & Awareness programmes about wildlife conservation.

Point No.8:- Whether the ESZ of one kilometer from the boundary of the Sanctuary is demarcated or not.

It is submitted that the Eco-Sensitive Zone is already notified and Kml file is also prepared. On the ground, the sanctuary boundary is notified and demarcated and the ESZ boundary is measured from Sanctuary Boundary.

1. It is submitted that as per the directions passed by the Hon'ble NGT(SZ), Chennai dt:02-09-2022 in O.A.No.195/2020 filed by Sri Putta Sudhakar Yadav, Ex-Chairman, TTD Board, R/o Mydukur, YSR District the following remarks on each direction are submitted hereunder.

Point 39 (ii)

A) Consider the question as to whether conversion of Forest land for non-forest purpose such as agricultural operations is permitted under Section 2 of the Forest (Conservation) Act, 1980;

It is submitted that the Expert Committee constituted as per Hon'ble NGT(SZ)Chennai judgement under Chairmanship of Chief Conservator of Forests, Kurnool Circle, Kurnool opined that "not be considered for conversion to agricultural purposes as per the provisions of Forest (Conservation) Act, 1980".(copy of Minutes of Meeting dt:25-04-2023 is enclosed herewith

ANNEXURE-1

B) Consider the proximity of the impugned lands to "Sri Lankamalleswara Wildlife Sanctuary" (comprising of entire Lankammalla and Lankamalla Extension Reserve Forests)" and also the "Tiger Corridor" which facilitates movement of Tigers from the tiger corridor connected from Nagarjunasagar Tiger Reserve (NSTR), Srisailam to Sri Venkateswara National Park (SVNP), Tirupati (It is reported by the PCCF that the Lankamalleswara Wild Life Sanctuary was included in the tiger corridor connected from Nagarjunasagar Tiger Reserve (NSTR), Srisailam to Sri Venkateswara National Park (SVNP), Tirupati). So,

conversion of this area for agricultural purposes is likely to enhance the possibility of man-animal conflicts and this aspect must be considered;

It is submitted that, the Expert Committee concluded and suggested to include **the Sy. No. 506 B and 507 having an extent 38.94 acres and extent 267.56 acres respectively of Nandyalampet Village as buffer zone** connecting Nagarjuna Sagar Tiger Reserve, Srisailam and SV National Park, Tirupathi since they are adjacent to the Reserve Forests, Wildlife Sanctuary and also falling in the Eco-Sensitive zone of Sri Lankamalleswara Wildlife Sanctuary.

C) Take into account the current tiger population and trends of tiger population growth and assess whether there is any need for expanding the Sanctuary area and widening of the corridor in the near future to meet growing needs of tiger population and facilitate the unhindered movement of the Tigers and prevent any possible exposure of the dharkhast pattadars and the animals, likely to be engaged during agricultural operations, to the Tigers during their movement in the area;

It is submitted that based on the previous census reports, the movements of Tiger were also noticed through camera traps placed in the existing Tiger Corridor connecting Nagarjuna Sagar Tiger Reserve, Srisailam and SV National Park, Tirupathi and Sri Lankamalleswara Wildlife Sanctuary. Besides the above, more number of Schedule-I animals and herbivores like Antelope, Deer and

Sloth bear were sighted in the Tiger Corridor connecting Nagarjuna Sagar Tiger Reserve, Srisailam and SV National Park, Tirupathi and Sri Lankamalleswara Wildlife Sanctuary. Hence, there is likely to be an increase in the Tiger population and there is scope for the Tiger to come in the subject areas and cause man-animal conflicts.

Therefore, as opined by the Committee, the Sy. No. 506 B and 507 having an extent 38.94 acres and extent 267.56 acres respectively of Nandyalampet Village can be declared as buffer zone connecting Nagarjuna Sagar Tiger Reserve, Srisailam and SV National Park, Tirupathi since they are adjacent to the Reserve Forests, Wildlife Sanctuary and also falling in the Eco-Sensitive zone of Sri Lankamalleswara Wildlife Sanctuary.

D) Take into account the recent orders of Hon'ble Supreme Court that every National Park and Wildlife Sanctuary in the country shall have a mandatory eco-sensitive zone (ESZ) of at least one kilometer starting from its demarcated boundaries.

It is submitted that the Eco-Sensitive Zone of Sri Lankamalleswara Wildlife Sanctuary is already notified in the Gazette.

Point No.39 (iii) :- The Forest Department is directed to conduct a detailed study, including wildlife experts in the team, on the need for expanding the area of the Sanctuary and the Tiger Corridor before making a recommendation either to reject or accept the proposal for conversion, if the matter is referred to them by the Revenue Department. Pending decision on the issue of conversion of the land, the occupation of the

forest land is to be treated as persons in possession of the land against law.

It is submitted that, the Principal Chief Conservator of Forests(HoFF), Andhra Pradesh, Guntur has constituted the expert committee vide Rc.No.2163/2022/WL-2,dt:15-11-2022 for conducting detailed study on the need for expanding the area of the Sanctuary and the Tiger Corridor before making a recommendation either to reject or accept the proposal for conversion in connection with the orders passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai dt:02-09-2022.

1. Conservator of Forests, Kurnool.
2. District Forest Officer, Kadapa.
3. Sri P.Jeganathan, Scientist, Nature Conservation Foundation, Mysore.
4. Representative of WWF.
5. Representative of Hyticos.

Accordingly, on 10-03-2023 & 25-04-2023 a detailed study has been conducted with the above members and experts under the Chairman Ship of the Chief Conservator of Forests, Kurnool Circle, Kurnool on the need for expanding the area of the Sanctuary and the Tiger Corridor before making a recommendation either to reject or accept the proposal for conversion and opined that: "The conversion of subject land i.e. Sy.No.506 B and 507 of Nandyalampet Village for non-forest purpose i.e., for agricultural operations better **not be permitted under section 2 of the Forest (Conservation) Act 1980**".

The Sy.No.506 B and 507 of Nandyalampet Village having an extent of 38.94 acres and extent 267.56 acres respectively are **proposed to be made as buffer to Tiger Corridor** connecting Nagarjuna Sagar Tiger Reserve, Srisailam and SV National Park, Tirupathi since they are adjacent to the Reserve Forests, Wildlife Sanctuary and also falling in the Eco-Sensitive zone of Sri Lankamalleswara Wildlife Sanctuary. Revenue Divisional Officer, Badvel has proposed to the District Collector, Kadapa that” as such, since the Government is under obligation to transfer the Government Vacant Lands to Forest Department towards Compensatory Afforestation for having acquired/utilized the Forest lands for different public purpose viz., formation of Irrigation Projects, National Highways etc. Therefore, the extent of Ac.306.50 cents in Sy.No.506-B and 507 Nandyalampet village may kept in Land Bank, so as to transfer the same to Forest Department under Compensatory Afforestation”. However, further action from the District Collector, Kadapa on the same is awaited.

Point No.39 (iv) :- The Revenue authorities should also verify whether the lands are in the possession of the original allottees, who were displaced due to the said reservoir project. In case the allottees have sold the said lands or not in possession, which were only allotted temporarily, then take immediate action for restoring the lands to the Government.

a) It is submitted that the Revenue Divisional Officer, Badvel has stated in his report addressed to the District Collector, Kadapa vide Ref.No.E/162/2023, dt:04-05-2023 that “the land in survey No.506-B, extent 38.94 acres and Sy.No.507, extent 267.56 acres total extent of

306.50 acres of Nandyalampet Village of Mydukur Mandal is classified as Forest as per RSR, subsequently 122 temporary D-Form pattas were issued to an extent of 159.58 acres in both survey numbers 506-B and 507 in the year 2005 by the then Tahsildar, Mydukur. In remaining extent of 146.92 acres (i.e. 306.50 acres – 159.58 acres =146.92 acres) there are encroachments to an extent of 15.56 acres raised by Mango trees and Mixed Horticulture crops and one bore well existing on ground”.

- b)** Further, he stated that, during the inspection, “he noticed that no one is in possession and enjoyment who were issued temporary D-Form pattas for the land in Sy. Nos. 506-B and 507 of Nandyalampet Village of Mydukur Mandal and there is an encroachment to an extent of 8.76 acres for which issued temporary D-Form pattas and 3 un-used borewells and 1 (one) small shed are existing. Under these circumstances, the Tahsildar, Mydukur has issued public notice and called for objections from the Temporary D-Form patta holders as to why they are not in possession and enjoyment in the land of Sy. No. 506-B and 507 of Nandyalampet Village and asked them to furnish claims and objections within 15 days.
- c)** In response to the notice, 25 temporary D-Form patta holders were responded and furnished connected documents possessed with them and they were agreed that they are not cultivating the lands and they are residing at Mydukur, Chapadu and Proddatur Mandals etc. Since no claims / objections were received from remaining temporary D-Form

patta holders within the stipulated time, the Tahsildar, Mydukur has resumed the lands in Sy. No. 506-B and 507, extent 159.58 acres to Government vide Ref. No. B / 854 / 2020, Dt. 06-03-2023 due to the temporary D-Form patta holders were not in cultivation and possession of the said lands. **Hence an extent of 159.58 acres of land in Sy. No. 506-B and 507 of Nandyalampet Village of Mydukur Mandal has been resumed and restored to the Government. Hence submitted that the rights over the land is vested with the Government.**

- d) Further, the Revenue Divisional Officer, Badvel submitted that the Tahsildar, Mydukur has resumed an extent of 159.58 acres in Sy. No. 506-B and 507 through the resumption order vide proceedings Ref. No. B/ 854 / 2020, Dt. 06-03-2023 and hence the entire extent of 306.50 acres in Sy. No. 506-B and 507 of Nandyalampet Village may be handed over to Forest Department. The other extent whatever under encroachment by means of Horticultural crops is already under the control of Forest Department.

Point No.39 (v) :- If the State of Andhra Pradesh did not want to apply for any clearance as mentioned above, then they are directed to relocate the persons to whom temporary pattas have been granted to another area/land to which the Forest (Conservation) Act, 1980 is not extended and till then, no permanent activity of disturbing the nature of the land in dispute should be carried out by the persons in possession of the same. This must be done at the earliest at any rate within a period of 6 (Six) months from today.

It is submitted that, the reply to the point no.39 (iv) is holds good. However, it is submitted that the District Collector, YSR District, Kadapa was addressed vide District Forest Officer, YSR District, Kadapa Rc.No.406/1998/A14, dt:05-11-2022, 16-03-2023,18-04-2023,02-05-2023,30-05-2023, 12-07-2023,21-07-2023 & 22-08-2023 with a request to issue necessary instructions to the concerned Revenue authorities to furnish the action taken on the directions (iv & v) issued by the Hon'ble National Green Tribunal(SZ), Chennai in orders dated:02-09-2022. The PCCF (HoFF) , A.P.Mangalagiri has also requested the District Collector, Kadapa vide Rc.No.EFS02-22022/3/2020/WLR-2, dt:30-06-2023 **(ANNEXURE-4)** to furnish the Action Taken report on the directions iv & v of Hon'ble NGT for filing a comprehensive report before the Hon'ble NGT(SZ), Chennai. The Action Taken report is awaited.

This report is submitted to the Hon'ble NGT in due compliance of the Hon'ble NGT Final Judgment dated in O.A. No. 195 of 2020 (SZ). The PCCFA.P will abide by all such directions as this Hon'ble tribunal may deem fit and appropriate.

It is submitted for kind information.

DATED AT MANGALAGIRI ON THIS THE 01st DAY OF NOVEMBER 2023


Principal Chief Conservator of Forests &
Head of Forest Force,
Andhra Pradesh.

**Minutes of the Wildlife Expert Committee Meeting held on 25.04.2023
at the conference hall. O/o District Forest Officer, Kadapa by the
Chairperson & Chief Conservator of Forests, Kurnool Circle, Kurnool.**

Officers Present

1. Sri P. Ramakrishna IFS, Chief Conservator of Forests, Kurnool Circle, Kurnool & Chairperson.
2. Sri P.V. Sandeep Reddy, IFS, District Forest Officer, Kadapa.
3. Sri Sreedhar, Representative of HyTiCoS.
4. Smt. Farida Tampal, State Director of WWF for AP & Telangana.
5. Sri P. Jeganathan, Scientist, Nature Conservator Foundation, Mysore, attended virtually.

The District Forest Officer, Kadapa welcomed the chairperson and other officers of the Wildlife Expert Committee formed by the Prl. Chief Conservator of Forests & HoFF, AP, Guntur vide Rc.No.2163/2022-WL-2, dt.15.11.2022 based on the directions of the Hon'ble National Green Tribunal (Southern Zone), Chennai, in connection with orders issued on 02.09.2022 in OA.No.195/2020 for conducting a detailed study on the need for expanding the area of Sri Lankamalla Wildlife Sanctuary and the Tiger Corridor connected from Nagarjunasagar Tiger Reserve (NSTR), Srisailam to Sri Venkateswara National Park (SVNP), Tirupati.

Further, the District Forest Officer, Kadapa has also welcomed Sri M. Nagarjuna Reddy, Divisional Forest Officer, Social Forestry Division, Kadapa and Sri N.V. Divakar, Sub-Divisional Forest Officer, Proddutur to the meeting Sri PSM Srinivas, Representative from WWF and Sri Ashok Kumar, Representative from WWF.

The Chief Conservator of Forests, Kurnool & the Chairperson of the Committee briefed the facts of the case and orders issued by the Hon'ble National Green Tribunal (Southern Zone), Chennai. The Hon'ble National Green Tribunal (Southern Zone), Chennai has directed to conduct a detailed study, including wildlife experts in the team, on the following two issues.

1. As per the orders of NGT, conducting a detailed study on the need for expanding the area of Sri Lankamalla Wildlife Sanctuary and the Tiger Corridor connected from Nagarjunasagar Tiger Reserve (NSTR), Srisailam to Sri Venkateswara National Park (SVNP), Tirupati.

2. Consider the question as to whether conversion of Forest land for non-forestry purpose, such as agricultural operations is permitted under section 2 of the Forest (Conservation) Act, 1980.

In view of the above directions, the Wildlife Expert Committee, **from NCF and HyTiCoS attended in person with WWF representative, Ashok Kumar attended virtually initially met** on 10.03.2023 at O/o. District Forest Officer, Kadapa and after elaborate discussions on the above issue, **some of the committee members** inspected the said Sy.no.506 B and 507 in Nadyalampet Village, Mydukur Mandal, YSR District.

Again the above Committee met on 25.04.2023 O/o District Forest Officer, Kadapa . The Chief Conservator of Forests, Kurnool Circle, Kurnool & the Chairperson of the Committee has elaborately discussed the above issue with the committee members and shown the power point presentation that the Sy.no.507 is adjacent to Sri Lankamalleswara Wildlife Sanctuary Boundary (i.e., zero distance) and Sy.no.506 B is adjacent to the Machupalli forest block boundary Compt.No.99 (notified u/s 4 of AP Forest Act,1967) and it is in Tiger Corridor and these two survey numbers are within the Eco-sensitive zone of Sri Lankamalleswara Wildlife Sanctuary. Upon detailed discussion **and visit to the said site**, the committee opined that the subject area of Sy.No.506 B and 507 should be included in the Tiger Corridor area, as it is adjacent to the existing Tiger Corridor and Sri Lankamalleswara Wildlife Sanctuary and within the Eco-sensitive zone of Sri Lankamalleswara Wildlife Sanctuary and decided to submit the following points to the Prl. Chief Conservator of Forest & HoFF to file in the Hon'ble National Green Tribunal (Southern Zone), Chennai for consideration and for further directions.

1. The conversion of subject land i.e. Sy.No. 506 B and 507 of Nandyalampet Village for non-forestry operations including agricultural should not permitted under section 2 of the Forest (Conservation) Act, 1980.
2. Based on the previous census reports, the movement of Tigers were also noticed through camera traps placed in the existing Tiger Corridor connecting Nagajunasagar Tiger Reserve, Srisailam and SV National Park, Tirupati and Sri Lankamalleswara Wildlife Sanctuary.
3. Besides the above, **good population** of Schedule-I animals and herbivores like Antelope, Deer and Sloth bear were sighted in the Tiger Corridor connecting Nagajunasagar Tiger Reserve, Srisailam and SV National Park, Tirupati and Sri Lankamalleswara Wildlife Sanctuary. Hence there is likely to be to an increase in the Tiger

Population and there is every chance of the Tiger to come in the subject areas and cause man-animal conflicts.

4. In view of the all the above, the Sy.No.506 B and 507 having an extent of 38.94 acres and extent 267.56 acres respectively of Nandyalampet Village are proposed to be included in the existing Tiger Corridor connecting Nagajunasagar, Srisailam Tiger Reserve and SV National Park, Tirupati since they are adjacent to the Reserve Forests, Wildlife Sanctuary and also falling in the Eco-Sensitive zone of Sri Lankamalleswara Wildlife Sanctuary.

Sd/-P.V. Sandeep Reddy, IFS
District Forest Officer
YSR(T) Division, Kadapa

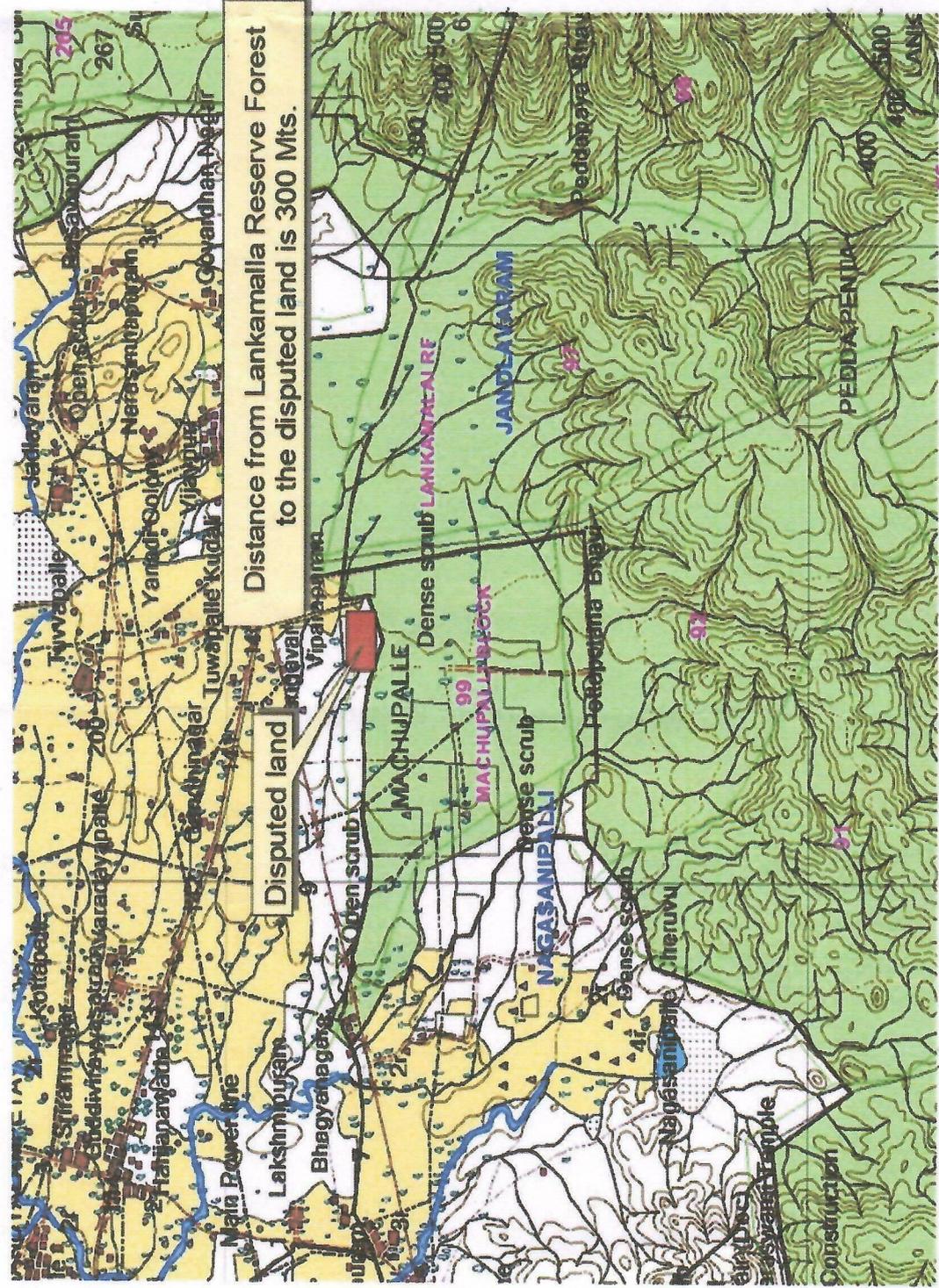
Sd/-Farida Tampal
State Director, WWF-India
Hyderabad Office
(for AP & Telangana)

Sd/-Sreedhar
Representative of HyTiCoS
(P.Ramakrishna, IFS)
Chairperson &
Chief Conservator of Forests
Kurnool Circle, Kurnool

Sd/-P.Jaganathan
Scientist,
Nature Conservation Foundation
Mysore (Attended Virtually)



Map showing the distance from Reserve Forest / Tiger Corridor to the disputed land as alleged in OA No. 195 of 2020 by Sri Putta Sudhakar Yadav, Ex-chairman, TTD in Nandyalampet Village, Mydukur Mandal, YSR District. AP



Distance from Lankamalla Reserve Forest / Tiger Corridor to the disputed land is 300 Mts. But adjacent to the Machupalli Block, which is to be notified as Reserve Forest.

Distance from Lankamalla Reserve Forest to the disputed land is 300 Mts.

Handwritten signature and date: 18-6-22

Divisional Forest Officer Proddatur (WL) Division



Handwritten signature and title: Forest Range Officer Proddatur

Revenue Department

From
Sri Akula Venkata Ramana, B.Tech,LLB,
Revenue Divisional Officer,
Badvel.

To
The District Collector,
YSR District,
Kadapa.

Ref No. E/162/2023, Dated:04.05.2023.

Sir,

Sub:- Hon'ble National Green Tribunal (SZ), Chennai -YSR District- Badvel Division- Mydukur Mandal- O.A.No.195 of 2020 filed by Sri. Putta Sudhakar Yadav- Passed orders - District Collector, Kadapa directed to submit certain information to implement the said orders - Orders Implemented - Report submitted - Regarding.

- Ref:-
1. Orders of the Hon'ble NGT Southern Zone - Chennai in O.A. 195 of 2020, dated 02.09.2022.
 2. District Collector, Kadapa Ref No. E6/2161/2020, Dated 28.09.2022.
 3. Tahsildar, Mydukur Notice Ref No. B/854/2020, Dated 03.01.2023 and 23.01.2023.
 4. Tahsildar, Mydukur Progs Ref No. B/854/2020, Dated 06.03.2023.
 5. Report of the Tahsildar, Mydukur, Ref.B/854/2020, dated: 24.03.2023
 6. Sub divisional Forest Officer, Proddatur, Rc.No.54/2023-SDFO-PDTR, dated: 29.03.2023
 7. Contempt Legal Notice by Advocate for the petitioner, dated: 11.04.2023

I invite kind attention to the references cited.

It is submitted that, in the 1st reference cited, Hon'ble National Green Tribunal, Southern Zone, Chennai Passed Orders in O.A.No.195/2020(SZ), dated 02.09.2022 in the matter of application filed by Sri Putta Sudhakar Yadav S/o Putta Subbaiah, directed to The Revenue Authorities as verify whether the lands are in the possession of the original allottees, who were displaced due to the said reservoir project. In case the allottees have sold the said lands or not in possession, which were only allotted temporarily, then take immediate action for restoring the lands to the Government.

I submit that, in the Ref 2nd cited, the District Collector, YSR District while enclosing the Orders of the Hon'ble National Green Tribunal issued in O.A. No. 195 of 2020, Dated 02.09.2022 has directed to perusal of the said orders, conduct detailed enquiry on the following aspects is quite necessary so as to take further necessary action in the matter in compliance to the said orders.

1. Land enjoyment details of each enjoyer such as extent under occupation, nature of enjoyment (details of structures existing in land, bore wells , pipe lines if horticulture crops number of trees along with age etc.,)
2. Socio economic status of each enjoyer particularly occupation, extent of land recorded in the name of enjoyer/ members of the enjoyer's family

3. Whether there is any violation in grant in conditions laid down in temporary pattas with regard to present enjoyers. If so complete details of such violation.

In this connection, it is submitted that, Tahsildar, Mydukur further reported that, joint inspection and survey along with the concerned Forest Officials conducted on 29.12.2022 for the lands in Survey No. 506-B and 507, Nandyalampeta Village, Mydukur Mandal. Later, I have personally inspected the said lands on 11th April, 2023.

The details of inspection are as follows:

It is submitted that, the land in Survey No. 506-B, extent 38.94 Acres and Survey No. 507, extent 267.56 Acres total extent of 306.50 Acres of Nandyalampet Village of Mydukur Mandal are classified as Forest as per RSR, subsequently 122 temporary D Form Pattas (List enclosed) were issued to an extent of 159.58 acres in both Survey Numbers 506-B and 507 in the year 2005 by the than Tahsildar.

Further it is submitted that, during the inspection, it is noticed that, no one is in possession and enjoyment who were issued temporary D Form Pattas for the land in Survey Numbers 506-B and 507 of Nandyalampet Village of Mydukur Mandal and there is an encroachment to an extent 8.76 acres which were issued temporary D Form Pattas and 3 un-used bore wells and 01 small shed are existing. In remaining extent of 146.92 acres, there are encroachments to an extent of 15.56 acres raised by Mango trees and Mixed Horticulture crops and one bore well existing on ground.

Sl. No.	Revenue Village	Sy. No.	Total Extent (in Acres)	Hon'ble National Green Tribunal Orders	Implementation of the NGT Orders	Remarks
1	Nandyalampet	506-B	38.94	Revenue Authorities has been directed to take action for Restoring the lands to the Government.	Tahsildar, Mydukur has implemented the Hon'ble NGT Orders following due process of Law as 122 Temporary D Form pattas issued for an extent of 159.58 Acres has been Cancelled and Resumed to the Government vide Resumption Proceedings Ref.B/854/2020, dated:06.03.2023	There is an encroachment to an extent of 8.76 acres at one place and an encroachment to an extent of 15.56 acres raised by Mango trees and Mixed Horticulture Crops and 1 bore well. Total 24.32 acres of Encroachment in the said
2		507	267.56			

Point No.3:

Whether there is any violation in grant in conditions laid down in temporary pattas with regard to present enjoyers. If so complete details of such violation.

In reply to the Point No. (3): The Temporary DKT Pattadars violated the condition no.2 in D-Form Patta that they were not in Possession and Enjoyment of the Assigned lands.

In view of the above, the land in survey no 506-B and 507, extent 38.94 acres and extent 267.56 acres, total extent 306.50, out of which 122 temporary D Form Pattas were issued to an extent of 159.58 acres and no one is in possession and enjoyment and an extent of 8.76 acres is in encroachment by raising Mango trees and the land in Survey No. 506-B and 507, total extent 306.50 may be handed over to forest department as the said lands are classified as Forest Land as per RSR of the Nandyalampet Village, Mydukur Mandal.

It is further submitted that, with regard to the Orders of the National Green Tribunal, Chennai (SZ) passed in O.A.195/2020 dated;02.09.2022, duly obeying the orders, the Tahsildar, Mydukur has issued Resumption Proceedings Vide Ref.B/854/2020, dated: 06.03.2023, due to the following temporary 122 D-Pattadars were not in possession and Enjoyment. Hence, an extent of Ac.159.58 cents of land has been Resumed and Restored to the Government, Hence the Rights over the subject Lands vested with the Government.

Sl. No	Survey No	Extent Acres	Name of the Assigace	Father / Husband name
1	2210/1	1.50	Motakata Venkataiah	Chinna obanna
2	2210/2	1.50	Motakata Santha kumari	Pedda obanna
3	2210/3	1.50	Balagani Narayanamma	Veeranna
4	2210/4	0.44	Dasari vijaya Lakshamma	Venkateswarlu
5	2211/1	1.11	Dasari vijaya Lakshamma	Venkateswarlu
6	2211/2	1.50	Arta Subbamma	Chenniah
7	2211/3	1.50	Koliboina Gangamma	Subbarayudu
8	2211/4	1.16	Chimboina obulamma	Subbarayudu
9	2212/1	1.50	Arta Subhadramma	Gangaiah
10	2212/2	1.50	Chimboina Radhamma	Pedda Subbarayudu
11	2212/3	1.50	Golla Nallakshmihari Subbamma	Subbarayudu
12	2213/3	1.50	Vedururu Venkata subbamma	Naga Bhushanam
13	2213/3	1.50	Vedururu Venkata Lakshamma	Venkata Subbaiah
14	2213/4	1.50	Shaik Rasool Bee	Chinna Valli
15	2213/5	1.50	Pothireddi Guramma	Subbarayudu
16	2214/3	1.50	Vedururu Ramakka	Nagaiah
17	2214/4	1.12	Moole Subbamma	Veerabhadru
18	2214/5	1.50	Jangibhatigari Shaik Kamal Bee	Mahaboob Valli
19	2214/6	1.50	Shaik Shakila	Mahaboob Basha
20	2215/1	0.17	Moole Subbamma	Veerabhadru
21	2215/2	1.50	Kamali Hemavathi	Krishna Reddy

22	2215/3	1.50	Chamukela Aruna Sree	Venkata Krishna Reddy
23	2215/4	1.50	Tupakula Vijaya Lakshmi	Naganalla Reddy
24	2216/1	1.20	Balagani Subbamma	Venkata Subbalah
25	2216/2	1.50	Balagani Bharathi	Chandraith
26	2216/6	1.50	Kadapa Mallamma	Bala Swamy
27	2216/7	0.59	Pathuru Ganga Devi	Gurrappa
28	2216/8	1.00	Durtaluru Latifha	Mannur Sab
29	2217/1	1.43	Kadapa ramakka	Prabhakar
30	2217/3	1.50	Nagularapu subbamma	Kadiraiah
31	2217/4	0.86	Nagularapu subbamma	Kadiraiah
32	2218/2	1.50	Kadapa Lakshmi Devi	Devaraju
33	2219/1	1.50	Mummadireddy Prameela	Chendra Shekar Reddy
34	2219/2	1.50	Bijivemula Vijaya	Kesava Reddy
35	2219/3	0.50	Kalluru Rama Subbamma	Nageswar reddy
36	2219/3	1.00	Kalluru Rama Subbamma	Nageswar reddy
37	2219/4	1.50	Ayodyapuram Renuka	Sudhakar Reddy
38	2220/3	1.00	Jestadi Lakshmi devi	Santhaiiah
39	2221/1	1.50	Mundlapaani Jayamma	Ramanaiah
40	2221/1	1.50	Kalluru Subbalakshamma	Rama Subba Reddy
41	2221/4	0.75	Majjari Polamma	Rama Krishnaiah
42	2222/1	1.00	Shaik Parveen	Shaik Khajapeal
43	2222/2	1.00	K. Mahaboob Begam	Subhani
44	2222/3	1.00	Shaik bashcerun	Abdul Rasheed
45	2225/1	1.50	Redyam Subbamma	veera Reddy
46	2225/2	1.50	Aruserla Lakshmi Devi	Sreenivasulu
47	2225/3	1.50	Syed Hameem	Ameer Basha
48	2226/1	1.00	adamsabgari Shaik Kanunnusa	Yuthan Hussain
49	2226/2	1.50	Syed Lal Bee	Ghousepeer
50	2226/3	1.50	shaik Sofiya Begam	Nagoor
51	2226/4	1.50	Shaik Rabjaan	Chand Basha
52	2227/1	1.50	Shaik Beebijan	Ramthu Basha
53	2227/2	1.50	Shaik Beebijan	Laalpeer
54	2227/3	1.00	Shaik Yasmeen	Abdulla
55	2227/4	1.00	Shaik Shameem Taj	Anwan Basha
56	2228/1	0.75	Majjari Polamma	Rama Krishnaiah
57	2228/2	0.65	Sakam Uma Devi	Venugopal Reddy
58	2228/2	0.50	Kuraju Saraswathi	Sreenivasulu
59	2228/4	1.27	Rachamalla Bhagyalakshmi	Janardhan Reddy
60	2229/2	1.50	Bijivemula Rama Subbamma	Ramana Reddy
61	2229/4	1.00	Ubburapu Sundaram	Danam
62	2229/4	1.00	Sakam Uma Devi	Venugopal Reddy
63	2230/1	0.50	Gajulapalle Subbamma	Malla Reddy
64	2230/2	1.00	Mummadireddy Prameela	Pakkiraa Reddy
65	2230/3	0.50	Mummadireddy Prameela	Pakkiraa Reddy
66	2230/3	1.00	Gajulapalle Subbamma	Malla Reddy
67	2230/4	1.50	Yalamakuru Ruminamma	Malla Reddy
68	2231/1	0.65	Mummadireddy Kulayamma	Sreekanth Reddy
69	2231/1	0.85	Katari Siddamma	Mamaiah
70	2231/1	0.85	Sakam Uma Devi	Venugopal Reddy
71	2231/2	1.50	Ubburapu Sundaram	Danam
72	2231/4	1.50	Dhanreddi Revathi	Narasimha areddy
73	2232/1	1.50	Ayodyapuram Lakshmi Devi	Rama Krishnaiah Reddy
74	2232/1	0.35	Mummadireddy Cherasamma	Janardhan Reddy
75	2232/2	1.50	Jakku Ramadevi	Chinza Malla Reddy

76	2232/3	1.50	Pullacheruvu Subba Reddy	Subba Reddy
77	2232/4	0.65	Katari Siddamma	Mattaiiah
78	2233/2	1.50	Mummadireddy Chennamma	Janardhan Reddy
79	2233/3	1.50	Jakku Savitri	Chinna Maita Reddy
80	2233/3	0.75	Mundlapati Sunitha	Ravi
81	2233/4	1.50	Yerrapureddi Swapna	Ravi Sankar Reddy
82	2233/5	0.23	Rachamalla Bhagyalakshmi	Janardhan Reddy
83	2234/1	1.50	Majari Obulamma	Tirupalaiah
84	2234/2	1.50	Kuraku Gurramma	Pedda Venkataiah
85	2234/3	0.75	Kuraku Krishamma	Chinna Venkataiah
86	2234/3	0.75	Mundlapati Sunitha	Ravi
87	2235/1	1.00	Pasupula Ramanamma	Sreeramulu
88	2235/3	1.50	Korigem Yellamma	Vasanthu
89	2235/4	1.50	Korigem Sugunamma	Raghupathi
90	2235/5	1.50	Korigem Veeramma	Sreeramulu
91	2237/2	1.50	Chejerla Lakshamma	Pedda Guravaiah
92	2237/3	1.00	Shaik Fathumun	Dada Peer
93	2237/4	1.50	Korigem Sarala	Prasad
94	2237/5	1.50	Korigem Manya Rajamma	Chinna Ramaiah
95	2238/1	1.50	Bhupathi Lakshmi Devi	Narasimhulu
96	2238/2	1.50	Galibhotti Divyavani	Venkateswarlu
97	2239/1	1.50	Vendikata Dasthagamma	Hasan
98	2239/2	1.50	Vendikata Khadar Bee	Gothi Saab
99	2242/1	1.25	Mummadireddi Kulayamma	Sreekanth Reddy
100	2243/1	1.50	Mundla Vijaya Bharathu	Jayarami Reddy
101	2244/1	1.50	Dhanireddi Leelavathamma	Bali Reddy
102	2244/2	1.50	Dhanireddi Suguna	Narasa Reddy
103	2244/3	1.50	Mundlapati Jayamma	Ramanaiah
104	2183	1.50	Mandagolla Subba Lekha	Muru Swamy
105	2183	1.50	Battala Eswaramma	Ramana
106	2183	1.50	Kummati Lakshmi Devi	Chinna Obul Reddy
107	2183	1.50	Kummati Chennamma	Govindu Reddy
108	2183	1.50	Dwarakacherla Venkatamma	Ramu Reddy
109	2183	1.50	Dwarakacherla Syamala	Bali Reddy
110	2183	4.00	Kanuga Danam	Ankaiah
111	2183	3.00	T Venkataiah	Venkataiah
112	2183	3.00	Syed Khataja Bee	Ghouse Mohiddin
113	507	1.00	Shaik Karimunnissa	Jamal Basha
114	507	1.50	Adamsabgan Shaiya Sulthana	Khaleet
115	507	1.00	Syed Hussain Bee	Rahamathulla
116	507	1.00	Adam Nowshad	Mahammad Yusuf
117	506/B	1.50	Annaluru Jyothi	Chendrayudu
118	506/B	1.50	Annaluru Subba lakshamma	Lakshmaiah
119	506/B	1.50	Annaluru Triveni	Chenna Kesavulu
120	506/B	1.50	Sigamala Chenna Krishamma	Raju
121	506/B	1.50	Nakkala Chenna Subbamma	Subbarayudu
122	506/B	1.50	Dwarakacherla Gangamma	Ramu Reddy
Total			159.58 Acres	

Further, the tahsildar, Mydukur has reported that she has resumed an extent of Ac.159.58 cents in Sy.No.506-B & 507 and she has issued Resumption Orders vide Proceedings No.Ref.B/854/2020, Dated 06.03.2023 and hence the entire extent of

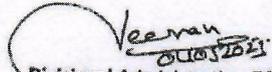
Ac.306.50 cents in Sy.No.506-B and 507 of Nandyalampet Village may be handed over to Forest Department. The other extent what ever under encroachment by means of Horticulture crops is already under the control of Forest Department.

In this connection, it is submitted that though the subject land is classified as "Forest Land" as per RSR, actually it is not under the control of Forest Department and Vests with Revenue Department. As such, since the Government is under obligation to transfer the Government Vacant Lands to Forest Department towards Compensatory Afforestation for having acquired/ utilised the Forest lands for different public purposes viz., formation of Irrigation Projects, National Highways etc., Therefore, the extent of Ac.306.50 cents in Sy.No.506-B and 507 of Nandyalampet village may be kept in Land Bank, So as to transfer the same to Forest Department under Compensatory Afforestation.

In view of the above, The Action has been taken as per the Orders of National Green Tribunal, Chennai and the information sought by District Collector for compliance of the Orders passed in O.A.195/2020 dated: 02.09.2022 herewith submitted along with the report of Tahsildar, Mydukur and also connected records and reports of Notices, Publication Certificate, Resume proceedings, reports of the Village Revenue Officer and Village Surveyors are enclosed herewith for favour of kind perusal and necessary action.

Encl: as above.

//t.c.b.o.//


Divisional Administrative Officer

Yours faithfully
Sd/- Akula Venkata Ramana
Revenue Divisional Officer
Badvel


04/05/23
D.T.

Copy to the Tahsildar, Mydukur for favour of information

Copy to the Sub Divisional Forest Officer, Proddatur for favour of information

I/788811/2023

File No.EFS02-22021/3/2020-RESEARCH SEC-PCCF

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GOVERNMENT OF ANDHRA PRADESH

FOREST DEPARTMENT

From
Sri Y. Madhusudhana Reddy, I.F.S.,
 Prl. Chief Conservator of Forests,
 & Head of Forest Force,
 Aranya Bhavan,
 Andhra Pradesh, Mangalagiri.

To
 The District Collector,
 YSR District,
 Kadapa.

Rc.No. EFS02-22022/3/2020/WLR-2, Dt.30/06/2023

Sir,

Sub:APFD - NGT Case - Orders dt:02.09.2022 in O.A.no.195 of 2020(SZ) filed by Sri Putta Sudhakar Yadav, Ex-Chairman, TTD Board of Kadapa District before the Hon'ble National Green Tribunal(SZ) Chennai - Compliance report on the directions of Hon'ble NGT - Requested - Regarding.

Ref: Hon'ble NGT(SZ) orders, dt:02.09.2022 in O.A.no.195/2020(SZ).

Kind attention is invited to the reference cited.

It is to inform that, the Hon'ble NGT(SZ), Chennai while disposing the O.A.no.195 of 2020(SZ) filed by Sri Putta Sudhakar Yadav, Ex-Chairman, TTD Board of Kadapa District before the Hon'ble National Green Tribunal(SZ) Chennai have issued certain directions with instructions to PCCF&HoFF / PCCF(WL&CWLW) for the State of Andhra Pradesh and the District Collector, YSR District, Kadapa to submit compliance report before the Hon'ble Tribunal within a period of (6) months.

The directions of the Hon'ble NGT(SZ) verbatim in para 39(iv & v) for which action to be taken by the Revenue Department is below:

iv. The Revenue authorities should verify whether the lands are in the possession of the original allottees who were displaced due to the said reservoir project. In case the allottees have sold the said lands or not in possession, which were only allotted temporarily, then take immediate action for restoring the lands to the Government.

v. If the State of Andhra Pradesh did not want to apply for any clearance as mentioned above, then they are directed to relocate the persons to whom temporary pattas have been granted to another area / land to which the Forest(Conservation) Act,1980 is not extended and till then, no permanent activity of disturbing the nature of the land in dispute should be carried out by the persons in possession of the same. This action should be done within 6(Six) months from the date of the order.

In this regard, the District Collector, YSR Kadapa is requested to inform whether any action has been taken by him on the directions of the Hon'ble NGT. Otherwise, a report may be furnished in this regard this office for filing a comprehensive report before

I/788811/2023

the Hon'ble NGT(SZ), Chennai.

Yours faithfully,
Y Madhusudhana Reddy Ifs
Pri.Chief Conservator of Forests &Head
of Forests

Copy to the Chief Conservator of Forests, Kurnool for information and necessary
action

Copy to the DFO, YSR Kadapa for information and necessary action

Signed by Y Madhusudhana
Reddy Ifs
Date: 30-06-2023 07:43:21
Reason: Approved